

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3157 of 2020

.....
1.Prahlad Kumar
2.Arun Kumar @ Arun Kumar Singh
..... Petitioner(s)
-V e r s u s-
The State of Jharkhand Opposite Party(s)

.....
CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

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For the Petitioner(s) : Mr. Arun Kr. Pandey, Advocate
For the State : A.P.P

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02/09.09.2020 Heard learned counsel for the parties through V.C.

Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

Learned counsel for the State is directed to file counter-affidavit in this case.

List this case after two months.

In the meantime no coercive steps shall be taken against these petitioners in connection with Tandwa, P.S. Case No. 88 of 2019, pending in the court of learned C.J.M, Chatra, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against these petitioners till date.

(Deepak Roshan, J.)

Amardeep/